



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD 331

Ref. No. H98630/C-6/Gen-723/O.A. No.912/2022 & 913/2022/2023

Dated 31-7-23

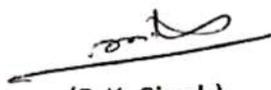
To,
The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Regarding submission of Joint Committee Report in compliance of the order dated 27.03.2023 in OA no. 912/2022 & 913/2022, In the matter of Manav Sewa Sansthan & Anr Vs. Union of India & Ors.

Sir,
Kindly refer the subject mentioned above. In compliance of the order dated 27.03.2023 in OA no. 912/2022 & 913/2022, In the matter of Manav Sewa Sansthan & Anr Vs. Union of India & Ors. The Joint Committee Report is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,


(R.K. Singh)
Chief Environment Officer
(Circle-6)

Copy to: Following for information and further necessary action.

1. Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.
2. Chief General Manager, M/s Balrampur Chini Mills Ltd, (Sugar Divison) Balrampur for compliance of the direction dated 27.03.2023 passed by Hon'ble NGT in the matter of O.A. No. 912/2022 & 913/2022.
3. Chief General Manager, M/s Balrampur Chini Mills Ltd, (Distillery Divison) Balrampur for compliance of the direction dated 27.03.2023 passed by Hon'ble NGT in the matter of O.A. No. 912/2022 & 913/2022.
4. Sr. General Manager M/s Bajaj Hindustan Sugar Ltd, Vill-Itaimaida, Utraula, Balrampur for compliance of the direction dated 27.03.2023 passed by Hon'ble NGT in the matter of O.A. No. 912/2022 & 913/2022.
5. General Manager, M/s Bajaj Energy Ltd, Vill-Itaimaida, Utraula, Balrampur for compliance of the direction dated 27.03.2023 passed by Hon'ble NGT in the matter of O.A. No. 912/2022 & 913/2022.


Chief Environment Officer
(Circle-6)

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Joint Inspection Report of M/s BalrampurChinni Mills Ltd.
in the matter of Manav Seva Sansthan & Anr. Vs Union of India and Ors.
In OA no. 912 and 913/2022

1. Background

Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 27 March, 2023 in the matter of **ManavSevaSansthan&Anr. Vs Union of India and Ors.** in case of O. A. No. 912 and 913 /2022 to ascertain the factual position and take remedial action in accordance of law.Relevant para of Hon'ble NGT order is as under-

1. *These two applications involve identical grievance against two Sugar Mills - BalrampurChini Mills Ltd at Village-Bishunipur, Tehsil & District-Balrampur, Uttar Pradesh and Bajaj Hindustan Sugar Mills located at Tehsil Utraula, Block Shriduttganj, District Balrampur, Uttar Pradesh. It is alleged that both the units are discharging untreated industrial effluents in storm water drain/nala which is then released into the SuwaonNala, a rain fed rivulet connected with the Rapti River, which forms part of the Ganga River basin, in District Balrampur, UP.*
2. *The applicant has referred to earlier order of the Tribunal dated 27.04.2017 in O.A. No. 337/2016, Shailesh Singh v. State of Uttar Pradesh by which the Tribunal considered similar grievance against 2 BalrampurChini Mills Ltd. Finding violations, the Tribunal directed remedial action, including payment of compensation as mentioned in the said order. The applicant has annexed samples of waste-water in the vicinity of the units showing exceedance of parameters. It is stated that as per EC condition, the unit has to be ZLD and use effluents in its process instead of discharging the same into the stream, as is being done. The applicant has also annexed a copy of representation dated 09.07.2022, addressed to the statutory regulators on which CPCB asked the State PCB vide letter dated 22.07.2022 to look into the matter and take remedial action in respect of both the units-BalrampurChini Mills as well as Bajaj Hindustan Sugar Mills.*
3. *Vide order dated 23.12.2022, the Tribunal considered the matter and constituted a joint Committee of CPCB, State PCB and District Magistrate, Balrampur to take remedial action and furnish a report to this Tribunal about the compliance status of the industries in question with reference to consent conditions, particularly ZLD condition and mode of disposal of effluents.*
4. *Accordingly, State PCB has filed its report dated 21.03.2023 with following observations and recommendations:*

8. *We have considered the matter and find merit in the objections. There is no explanation why inspection has been done at Basti while the mill is in district Balrampur. Inspections have been conducted for sugar division and not*

for distillery division. Objections with regard to discharge of effluent and non-compliance of ZLD conditions have not been looked into. Instead of examining impact of Suwaon Nala, the joint Committee appears to have taken samples from Satharyia Nala. Water Sample Analysis report pertains to ETP outlet from Sugar Industry and Power Plant. Thus, the conclusion that there were no pollutants is hardly relevant to the grievance. Similarly, with regard to Balrampur Chini Mills Ltd., samples have not been taken from relevant locations such as ETP outlet; Aeration tank of ETP; Equalization tank; ETP lagoon; Storage lagoon and Groundwater sources such as borewell, hand pumps. The Committee has acted only on the version of the Project Proponent without any independent verification. BOD in the sample from ETP outlet exceeds the standards. ZLD aspect has not been examined. Thus, the report is of 15 no help in dealing with the matter and is rejected. The matter needs to be duly examined by higher level functionaries led by a senior functionary of MoEF&CC with participation of other concerned authorities. We leave it to concerned supervising authorities to look into the conduct of members of the Committee who have given the present report after taking explanation from them, as per law.

9. Accordingly, we constitute a joint Committee to be headed by senior most Scientist from Integrated Regional Office of MoEF&CC at Lucknow with Regional Director from CPCB, Member Secretary State PCB and District Magistrate, Balrampur. CPCB and State PCB will jointly act as nodal agency for coordination and compliance. Meeting of the reconstituted Committee will be held within two weeks. The Committee may undertake inspection taking into account the above observations and furnish its report preferably within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR supported PDF and not in the form of Image PDF with an advance copy to the Project Proponents, who will be at liberty to file their response, if any, by 30.07.2023.

1. Reports

- In compliance of the Hon'ble NGT order, Joint Committee convened virtual meeting on 12 May, 2023 to discuss various issues of above case including, complaints issues, all Hon'ble NGT direction on above matter, previous committee report and unanimously decided the date of inspection on 23 to 24 May, 2023. Committee also decided to invite complainant during site inspection of the area concerned.
- Accordingly, Joint Committee convene physical meeting with all committee member along with representative of complainants on 24 May, 2023 to discuss the issues with respect to sampling point before start of the inspection in Balrampur. (Letter attached as **Annexure-A**)
- Accordingly, Joint Committee inspected the concern industry during 24-25 May, 2023, namely: M/s Bajaj Hindustan limited, & Bajaj Energy, village Itaimaida, Tehsil Utraula, block Shriduttganj District Balrampur U.P., M/s Balrampur Chinni Mills Ltd. (both Sugar and Chemical division)

at village- Bishunipur, Tehsil and District- Balrampur, U.P., with following members and their representatives:

- Dr A. K. Gupta, Scientist E, Regional Office of Ministry of Environment, Forest and Climate Change, Lucknow
- Dr D. K. Soni, Scientist E & Regional Director, CPCB Regional Directorate, Lucknow
- Shri Atulesh Yadav, Chief Environmental Officer, Circle 6, Uttar Pradesh Pollution Control Board, (Representative of Member Secretary, UPPCB)
- Shri Rajendra Bahadur, SDM, Balrampur, (Representative of District Magistrate, Balrampur)

2. During inspection Joint Committee inspected the area concerned namely:

- A) M/s Bajaj Hindustan Limited (formerly known as Pratpur Sugar & Industries Limited), at the village village Itaimaida, Tehsil Utraula, block Shriduttganj district Balrampur.
- B) M/s Bajaj Hindustan Sugar & Industries limited (formerly known as Pratapur Sugar & Industries Limited) Distillery plant at village Itaimaida, Tehsil Utraula, block Shriduttganj district Balrampur, **(Yet not setup)**
- C) M/s Bajaj Energy Limited (180 MW), at the village Itaimaida, Tehsil Utraula, block Shriduttganj district Balrampur (Commissioned only for 90 MW)
- D) M/s Balrampur Chinni Mills Ltd. (Sugar Division), PO & District- Balrampur, Uttar Pradesh
- E) M/s Balrampur Chini Mills Ltd., (Chemical Division), PO & District- Balrampur, Uttar Pradesh.
- F) Various nalla/nali/drain passing around the surrounding area of the industries of concern and meeting to Suwaon nala (as per topo sheet it is Suwaon Nadi).

3. Sampling location:

As per the discussion held with the representative of complainant's all the sampling points on drain were covered apart from the industrial samples which includes different component of the ETP and final discharge of industries, which were meeting with the local drains, which ultimately merged with Suwaon nala.

4. Observations:

A. M/s Bajaj Hindustan Limited (formerly known as Pratpur Sugar & Industries Limited). at the village Itaimaida, Tehsil Utraula, block Shriduttganj District Balrampur:

- i. As per record, the crushing capacity of the sugar plant is 12000 TCD and 33 MW Co-gen, project has been setup prior to EIA notification, 2006.
- ii. During committee visit sugar plant found under shutdown due to off-season.
- iii. During 2022-23 total cane crushing was 3175606.00 qtl.
- iv. Crushing Season 2022-23 was closed on 22.02.2023.
- v. ETP of 1000 KLD with Screen, oil grease trap, equalization tank, chemical dosing tank, plate settler, MGF & ACF, final treated water to UGR has been found setup.
- vi. ETP found non-operation as the unit was not operational.
- vii. STP of 50 KLD found operational with Screen, oil & grease, collection tank, equalization tank, MBBR, Tube settler, MGF & ACF, UV filter, sludge filter press, final treated water has been setup. The sample were collected for the verification of compliance.
- viii. Project proponent (PP) obtained consent to operate (CTO) vide letter no. 140147/UPPCB/BASTI (UPPCB)/CTO/Water /BALRAMPUR/2021 dated 3.12.2021, with validity from 01.11.2022 to 31.12.2023.
- ix. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, OCEMS was found operational.
- x. The project stopped crushing in month of April, 2023 under intimation to U.P. state pollution control board and therefore, ETP was also found stopped during inspection. Therefore, sampling could not be performed at project site. (Copy of valid CTO is attached as **Annexure-B1 & B2** (colly))
- xi. As the project was not in operation, no industrial discharge found emanating from the unit therefore, drain flowing around the unit, which ultimately meets to Suwaon nala, found dry. Related photograph is enclosed for reference.

B. M/s Bajaj Hindustan Sugar & Industries limited (formerly known as Pratpur Sugar & Industries Limited) at village Itaimaida, Tehsil Utraula, block Shriduttganj district Balrampur:

- i. Has accorded Environmental Clearance vide letter no. J-11011/604/2007.IA II (I) dated 17.09.2007 for setting of the Distillery plant of capacity 160 KLPD RS/ENA/Absolute Alcohol. (Copy of EC is annexed as **Annexure-C**)
- ii. The above project has not been setup so far. Therefore, no comment on discharge etc.

- iii. The validity of the Environmental Clearance has also been expired.

C. M/s Bajaj Energy Limited at village Itaimaida, Tehsil Utraula, block Shriduttganj district Balrampur:

- i. Has accorded Environmental Clearance vide letter no. 1073/SEAC/369/2009 dated 09.07.2010 for setting of 180 MW independent Coal based Thermal Power plant from SEIAA-U.P..
- ii. The total area of the project is 51 acres, out of which 16.0 acres is for the plant and machinery, 25.0 acres is for green belt area and 10 acres is for the ash pond.
- iii. The project accorded CTE vide letter no. 1073/SEAC/369/2009 dated 09.07.2010 and COD of 90 MW (45 X 2) on 19.04.2012 & 01.5.2012 and found operational during inspection.
- iv. ETP of 1000 KLD with Screen, Oil & Grease Trap, Equalization tank with Aeration, Chemical Dosing Tanks, Plate Settler, MGF & ACF, Final Treated Water to UGR. Accordingly, samples were collected for the compliance verification.
- v. STP of 50 KLD with Screen, Oil & Grease Trap, Collection tank, Equalization tank with Aeration, MBBR, Tube Settler, MGF & ACF, UV Filter, Sludge Filter Press, Final Treated Water to Horticulture. Accordingly, sample were collected for the compliance verification.
- vi. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server. On the day of inspection, OCEMS was found functional.
- vii. PP obtained consent to operate (CTO) under Water and Air act vide no. 140147/UPPCB/Basti (UPPCBRO)/CTO/Water/ Balrampur/2021 dated 03.12.2021, which is valid from 1.01.2022 to 31.12.2023. And vide no. 140145/UPPCB/Basti (UPPCBRO)/CTO/air/ Balrampur/2021 dated 03.12.2021, which is valid from 1.01.2022 to 31.12.2023. (Copy of CTO is annexed as **Annexure-D1 & D2** (colly)).
- viii. PP obtained hazardous waste authorization vide letter no. 14148/UPPCB/Basti (UPPCBRO)/HWM/Balrampur/2021 dated 24.06.2021, which is valid up to 22.03.2026.
- ix. The UPPCB has consented for discharge of treated waste-water (980 KLD for treated waste-water of ETP and 20 KLD treated waste-water of STP) in to drain for irrigation or other use under CTO.
- x. No industrial discharge found emanating from the unit therefore, drain flowing around the unit, which ultimately meets to Suwoan nala, was found dry. Related photograph is enclosed for reference.

- xi. Analysis of the various samples collected by joint committee has been conducted by the CPCB, Lucknow. As per the analysis report of ETP and STP outlet, results depicted that the values are found within the limit.

Table 1: Analysis report of Sample collected from ETP at M/s Bajaj Energy Ltd, Utraula, Balrampur

Parameters	pH	Colour (Hazen)	SS (mg/L)	Oil & Grease (mg/L)	COD (mg/L)	BOD (mg/L)
Inlet	7.60	10	18.6	--	57.8	14.6
Outlet	6.76	05	8.41	<5	19.8	6.52

Table 2: Analysis report of Sample collected from STP at M/s Bajaj Energy Ltd, Utraula, Balrampur

Parameters	pH	Colour (Hazen)	SS (mg/L)	COD (mg/L)	BOD (mg/L)	F. Coliform (MPN/100ml)
Inlet	7.36	20	76	78	32.7	--
Outlet	7.59	10	14.6	28.4	8.67	<1.8

D. Visit to Suwaon Nala: As the Sugar plant of M/s Bajaj Hindustan was not in operation since April, 2023, no industrial discharge found emanating from the unit therefore, drain flowing around the unit, which ultimately meets to Suwaon nala, was found dry. The Suwaon Nala is rain fed revolute connected with Rapti River in District Balrampur. Related photograph is enclosed for reference.

E. M/s Balrampur Chinni Mills Ltd. (Sugar Division):

- i. The unit has been found shutdown/non-operational due to off-season of crushing. It has come to our noticed that the above project has been commissioned at capacity of 12000 TCD before EIA notification of 14 Nov, 2006, and continuing with the same crushing capacity as on date, as evident from CTO.
- ii. During committee visit sugar plant found under shutdown and servicing/overhauling/cleaning/repairing of machinery etc. were observed.
- iii. During FY 2022-23 total Cane crushing was 14,77,8406 Qtl.
- iv. Crushing Season 2022-23 was closed on 27.04.2023.
- v. ETP was found operational with very limited load and discharging treated effluent into the local drain, which is also permitted in CTO (120 KLD STP water and 2400 KLD ETP water) granted by UPPCB.
- vi. The above project obtained consent under Air & Water Act from UPPCB vide letter no. 144719/UPPCB/Basti(UPPCBRO)/CTO/Air/Balrampur/2021 dated 24.12.2021 & 144856/UPPCB/Basti(UPPCBRO)/CTO/Water/Balrampur/2021 dated 24.12.2021 which is valid from 01.01.2022 to 31.12.2023. (Copy of CTO is annexed as **Annexure-E1 & E2** (colly))

- vii. A common STP has been installed in distillery campus which caters services to both plants i.e., Sugar & Distillery Unit.
- viii. The unit has installed OCEMS found operational at the outlet of ETP and which was connected with UPPCB and CPCB server.
- ix. Sulphate removal system (SRS) having 1000 KLD capacity with Equalization Tank, Flocculation Tank-1, Flocculation Tank-2, Lime Preparation and Dosing tank, PAC preparation and dosing Tank, Microplate settler, Treated Water Tank, Sludge holding Tank, Decanter, installed in unit.
- x. As per Hydrological and Impact Assessment Report 2022, the unit has adopted 06 ponds for recharge the ground water with capacity of 1, 15,750 m³ at village Deoria and Bishunipur.
- xi. As per the sample collected (inlet & outlet) during joint inspection and its analysis done by CPCB-Lucknow laboratory, STP outlet results depicted that the values of all parameters in outlet sample are found complying (Analysis report is depicted at **table 3**).
- xii. Sample collected from different locations from ETP and surrounding area within the premises. The performance of ETP and their component found satisfactory and complying with prescribed norms particularly at outlet of ETP. Whereas the characteristics of other drains which were emanating from the unit and meeting to local drains were found non-compliance w. r. t. Total Suspended Solid TSS (prescribed standard 30 mg/l) & Biological Oxygen Demand BOD (prescribed standard 30 mg/l) against the prescribed values. (Analysis report is presented in **table 4**).

Table 3: Analysis report of Sample collected from STP at M/s Balrampur Chinni Mills Ltd, Balrampur

Parameters	pH	Colour (Hazen)	SS (mg/L)	COD (mg/L)	BOD (mg/L)	F. Coliform (MPN/100ml)
Inlet	7.20	30	29.7	124	53	--
Outlet	7.12	15	9.40	36	11	4.5x10 ³

Table 4: Analysis report of Sample collected from ETP at M/s Balrampur Chinni Mills Ltd (Sugar Division), Balrampur

Parameters	pH	SS (mg/L)	TDS (mg/L)	Oil & Grease (mg/L)	BOD (mg/L)	MLSS (mg/L)	MLVSS (mg/L)
Inlet	6.51	571	2723	12.0	2205	--	--
Equalization Tank	6.64	1527	3177	--	2680	--	--
R.O. Outlet	6.34	6.0	118	<5	19.1	--	--
Aeration Tank	--	--	--	--	--	1112	790
Drain near ETP	6.97	369	2121	--	353	--	--
Drain at Main Gate mixing with local drain	6.95	199	1024	--	176	--	--

F. M/s Balrampur Chinni Mills Ltd. (Chemical division):

- i. The unit was setup in 1995 with capacity of 60 KLD initially, which has been increase capacity in phase manner i.e., 100 KLD in 2002, 160 KLD in 2015, 330 KLD in 2022 and obtained Environmental clearance on regular basis.
- ii. The unit has obtained 1st EC dated 08.11.1995 (60 KLD) vide no. J-11011/151/2006-IA.II dated 08.11.1995; 2nd EC dated 10.10.2002 (60 +40 KLD) (100 KLD) vide no. J-11011/72/2001 IA.II (I) dated 10.10.2002; 3rd EC dated 21.12.2015 (60 +40 + 60 KLD) (160 KLD) vide no. J-11011/151/2006.IA.II (I) dated 21.12.2015 and 4th EC dated 14.03.2022 (60 +40 + 60 + 20% KLD) 330 KLD vide letter no. J-11011/151/2006 IA-II (I) dated 14.03.2022
- i. During committee visit to distillery unit, which was found operational and achieving Zero Liquid Discharge (ZLD) by installing Multi effect evaporator, condensate polishing unit (CPU), slope incinerator boiler etc. in compliance of conditions imposed under Environmental Clearance and CTO.
- ii. The unit has constructed two lagoons with capacity 7568 m³ & 5765 m³ for storage of treated effluent within premises of Distillery division. It is found that treated effluent is being recycled in Sugar Process, Co-generation and Distillery unit depending upon the requirement. During the inspection lagoon was found empty as the sugar unit was non-operational.
- iii. PP obtained consent to operate (CTO) vide letter no. 169165/UPPCB/Basti (UPPCBRO)/CTO/both/Balrampur/2022 dated 17.11.2022, which is valid for the period of 18.11.2022 to 31.12.2024. (Copy of CTO is annexed as **Annexure-F**).
- iv. The unit having 4 bores well with valid permission from concerned organization vide Certificate Nos. REG021612, valid from 04.10.2018 to 03.10.2023, REG048341, valid from 04.10.2018 to 03.10.2023, REG017534, valid from 04.10.2018 to 03.10.2023, REG016521, valid from 04.10.2018 to 03.10.2023.
- v. A common STP has been installed in distillery campus which caters services to both plants i.e., Sugar & Distillery Unit.
 - i. As per CTO granted by UPPCB the treated wastewater of STP (48 KLD) is permitted to discharge into the local drain. Since the STP was found operational the sample were collected for the compliance verification. The result indicates that the characteristics of wastewater as per the norms (Analysis result in **Table no. 03**).
 - ii. Different component of the chemical division starting from lagoon, Aeration Tank, UF outlet, Inorganic equalization tank, RO outlet, MEE feed, MEE concentrate and condensate related to ZLD were verified for their compliance. **Table 05** indicates the analysis of different section for there performance. All the parameters were found as per the designed.

- iii. Storm water drain which were containing the treated wastewater from STP was also monitored for compliance verification and found all the parameters were within the stipulated norms.

Table 5: Analysis report of Sample collected from ETP at M/s Balrampur Chinni Mills Ltd (Chemical Division), Balrampur

S. No	Parameter	Sampling Location									
		Lagoon (Raw Spent wash)	Organic Equalization Tank-01	Aeration tank	U.F. Outlet	Inorganic Equalization Tank-02	R.O.-Outlet permeate	MEE-feed	MEE-Concentrate	MEE-Condensate	Storm water drain of Distillery meeting to City Drain (Suwaon Nallah) Behind fire office
1	pH	4.99	3.36	--	7.90	8.33	6.74	4.75	4.80	3.34	7.73
2	Colour (Hazen)	20000	75	--	75	100	05	125000	750000	20	30
3	Suspended Solid (mg/L)	1674	4.22	--	7.96	38.9	4.28	8556	42450	4.69	47.7
4	COD (mg/L)	--	--	--	--	--	--	--	--	--	43.3
5	BOD (mg/L)	28000	1775	--	7.0	14.5	<5	47000	512500	1328	9.9
6	MLSS (mg/L)	--	--	6237	--	--	--	--	--	--	--
7	MLVSS (mg/L)	--	--	3201	--	--	--	--	--	--	--

G. Visit of Suwaon Nala: -

- i. As complaint has raised the issue of discharge of waste-water by the industry under reference into the local drain, which is connected with the Suwaon Nala, and Nala ultimately meeting to River Rapti. In this regard committee has visited the catchment area of Suwaon Nala to find out the factual position.
- ii. As per the Toposheet, Suwaon nala originated from a pond which is approximately 4 km from Balrampur city in west north direction. As per the toposheet Suwaon nala is known as **SUWAON NADI**. (Toposheets are annexed as **Annexure-G1&G2** (colly).
- iii. A storm water drain/local drain which is carrying domestic wastewater and passes nearby of M/s Balrampur Chinni Mills Ltd. (Sugar division & Chemical division) in Bishnuipur area are finally meet to Suwaon Nala at Utraula road, Balrampur. Further this nala travels approximate 9-10 Km and creates a pond near Mahesh Bhari village at left side of Utraula road, Balrampur and overflow of this pond further travels approximate 6-7 Km and meets to Chando Taal which is located between the Katra Shankarpur and Bikampur village, Balrampur. The overflow of this Chando Taal travels approximate 3-4 Km further meets to River Rapti in Bikampur Village area at right bank of River Rapti (Latitude: 27.425864, Longitude:82.267221). The Google maps indicating Suwaon nadi and River Rapti are attached as **Annexure-G3**.

- iv. During visit Committee has covered all the locations on the Suwaon Nala and linked drain which were identified during discussion with complainant at Balrampur.
- v. Sample were analysed at CPCB Regional Directorate Lucknow. Report depicted that the values of BOD and COD among all selected locations are found higher and where as other parameters are found lower values. Detail analysis report are **tabulated below at Table no. 06.**
- vi. The physical: (by appearance septic conditions) and chemical characteristics of Pond of Suwaon Nala at Mahesh Bhari found quite deteriorated. The waste-water from the entire Balrampur city including wastewater from these two industries is getting stagnated. Apart from this the Pond is being used by domestic animals, fishing and also open defecations were observed around this pond/stagnated pool. This may be the reason for the higher concentration of different pollution sensitive parameters. As such no causality reported by the local peoples during visit to the site.

Table 6: Analysis report of Sample collected from Drain at Balrampur

Parameter	Balrampur Chnnni Mill Gate Drain	Drain in front of Maruti Showroom	In front of Ramakrishsan Public School	100 m D/s from Ramakrishsan School	200 m D/s from Ramakrishsan School	After mixing of both drain at T. Junction	Utraula Road near E-rickshaw Showroom	Suwaon Nallah Pond at Mahes Bari village Utraula road
pH	7.23	7.19	7.18	7.13	7.11	7.19	7.23	7.21
Colour (Hazen)	30	50	25	20	50	30	35	100
Suspended Solid (mg/L)	66.8	117	89	65.3	56.4	75.2	68	133
TDS (mg/L)	506	499	548	528	542	536	576	1496
Sodium (mg/L)	32	28.1	31.8	33.7	31.5	30.3	44.3	88.1
K ⁺ (mg/L)	8.92	7.91	7.74	7.67	7.11	8.86	13.6	20.3
Chloride as Cl (mg/L)	15.1	19.8	21.3	23.2	21.4	19.9	29.2	71.5
Sulphate as SO ₄ (mg/L)	3.17	8.81	8.91	10.7	9.20	21.4	29.4	3.04
Phosphate (mg/L)	<1.5	3.55	<1.5	<1.5	<1.5	<1.5	<1.5	<1.5
Ammonical Nitrogen (mg/L)	<0.5	0.769	3.26	3.76	2.87	2.40	2.98	<0.5
SAR	0.55	0.7	0.96	0.94	0.91	0.90	1.02	1.70
COD (mg/L)	220	161	142	141	146	87.8	154	649
BOD (mg/L)	82.5	69.5	66.7	65.3	62.3	26.6	89.3	336

Table 7: Characteristics of Ground Water Analysis Report

Parameters	Unit	Analysis Results						Standard Drinking water standard as per BIS-IS 10500:2012 (Acceptable limits)
		Location						
		M/s Bajaj Sugar (outside of the premises): Hand pump	M/s Bajaj Sugar: Borewell	Railway siding HP	Distillery Unit Borewell	BCM Sugar Unit: Borewell	India Mark Hand pump at Kabristan: Vishnupur	
pH	--	7.16	7.05	7.22	6.89	7.29	7.35	6.5-8.5
Colour	Hazen	05	05	05	05	05	05	05
TDS	mg/l	302	375	357	297	374	259	500
Total Hardness		220	309	286	297	249	244	200
Alkalinity		195	262	296	304	239	268	200
Calcium as Ca ²⁺		78.1	111	104	51	89	93	75
Magnesium as Mg ²⁺		6	7.8	6.3	4.3	6.8	3.0	30
Sodium Na ⁺		< 1.0	< 1.0	< 1.0	< 1.0	< 1.0	< 1.0	--
Potassium K ⁺		2.42	3.11	3.01	2.67	3.20	3.45	--
Chloride as Cl		24.5	15.5	7.82	8.46	8.65	4.44	250
Fluoride as F-		< 0.5	< 0.5	< 0.5	< 0.5	< 0.5	< 0.5	1.0
Sulphate as SO ₄ ²⁻		19.8	59.5	4.66	13.7	7.42	2.89	200
Phosphate as P		<0.02	<0.02	<0.02	<0.02	<0.02	<0.02	--
Nitrate as N		4.81	<0.5	<0.5	<0.5	<0.5	<0.5	45
COD		<5	<5	<5	5.75	5.01	6.49	--

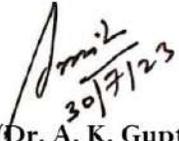
vii. Photographs taken during joint committee inspection is enclosed as **Annexure H**.

5. Recommendations:

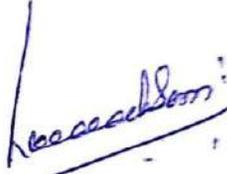
- i. The M/s Balrampur Chinni Mills Ltd (Sugar Division), Balrampur must take appropriate corrective measure to improve the treatment efficiency of ETP, clean the internal drainage system, prevent the spillage/seepage in the surrounding area of the industry and take corrective measures for stopping the untreated wastewater to the drains meeting to Suwaon nala.
- ii. Local administration may explore the possibility for the proper collection and treatment of the domestic waste generated in district Balrampur through STP in downstream of the city before discharge to Suwaon nala.
- iii. UPPCB/local administration may identify the industries, service station and other water polluting activities and ensure their treatment at the source and prohibit the discharge of untreated waste-water into the Suwaon nala which is ultimately meeting to Rapti river.

- iv. Local administration may explore the possibility for periodic cleaning of the Suwaon nala and nearby stagnated pond by involving concern industries using their CSR fund and plantation on the catchment area of the Suwaon nala.

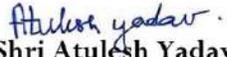
Joint Committee Members:


(Dr. A. K. Gupta)

Scientist E, MoEF & CC,
Govt. of India, Regional
Office, Lucknow


(Dr. D. K. Soni)

Scientist E & Regional
Director
Central Pollution Control
Board, Regional
Directorate, Lucknow


(Shri Atulesh Yadav)

Chief Environmental
Officer (Circle 6),
Uttar Pradesh
Pollution Control


(Shri Rajendra
Bahadur)

SDM,
Balrampur

List of Annexures:

SN	Contents
A.	Letter related VC on dated 12.05.2023
B-1	CTO under Air Act of M/s Bajaj Hindustan Sugar plant
B-2	CTO under water act M/s Bajaj Hindustan Sugar plant
C	Environmental Clearance of Distillery plant of M/s Bajaj Hindustan
D-1	CTO under Air Act of M/s Bajaj Energy
D-2	CTO under water act of M/s Bajaj Energy
E-1	CTO of under Air Act of M/s Balrampur Sugar Division
E-2	CTO of under Water Act of M/s Balrampur Sugar Division
F	Consolidated CTO of M/s Balrampur Chemical Division
G-1	Topo sheet
G-2	Topo Sheet
G-3	Google map indicating sampling point
H	Photographs taken during joint committee inspection



सत्यमेव जयते

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

क्षेत्रीय निदेशालय, लखनऊ
Regional Directorate, Lucknow

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest and Climate Change, Govt. of India)



345

File No. RDL/Tech/Legal/325 1136

दिनांक: 11.05.2023

सेवा में,

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
टी सी -12 वी, विभूतिखंड
गोमती नगर, लखनऊ - 226010

विषय: मा. राष्ट्रीय हरित अधिकरण में दायर ओ. ए. संख्या 912-913/2022 "मानव सेवा संस्थान बनाम भारत संघ" में पारित आदेश दिनांक 27.03.2023 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में दायर ओ. ए. संख्या 912-913/2022 "मानव सेवा संस्थान बनाम भारत संघ" में पारित आदेश दिनांक 27.03.2023 का संदर्भ ग्रहण करें, जिसके अनुसार मा. अधिकरण ने संयुक्त समिति का गठन किया है। उपरोक्त संदर्भ में उक्त संयुक्त समिति द्वारा दिनांक 15 एवं 16 मई 2023 को निरीक्षण कार्य किया जाना प्रस्तावित है। उपरोक्त निरीक्षण कार्य से पूर्व दिनांक 12.05.2023 को 03:30 बजे VC के माध्यम से बैठक का आयोजन प्रस्तावित है।

अतः आपसे अनुरोध है कि दिनांक 12.05.2023 को 03:30 बजे VC के माध्यम से बैठक में प्रतिभाग करने का कष्ट करें।

VC हेतु लिंक: Webex URL Link: <https://uppcbhq.webex.com/join/gyanesh.gs>

Meeting Number: 25121290573

भवदीय

(देवेश कुं. सोनी)
क्षेत्रीय निदेशक

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ-226010 (उ.प्र.)
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow-226010 (U.P.)
EPABX दूरभाष : 0522-4087600, 4087700
दूरभाष / Tel.: 0522-4087601, 2721915
फैक्स / Fax : 0522-4087602
ई मेल / e-mail : cpclucknow@gmail.com

प्रधान कार्यालय/Head Office
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
EPABX दूरभाष/ Tel. : 011-43102030, 22303717
फैक्स/Fax : 011-22307078, 22305793, 22304948
ई मेल/e-mail : cpcb@nic.in
वेबसाइट/website:<http://www.cpcb.nic.in>



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 139063/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Village itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No. 13737985

Dated : 14/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2022.02.14
11:23:39 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2022.02.14
11:24:04 +05'30'

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	03 Boilers having Capacity 90 TPH each	Baggasse (115 TPH)	1	Particulate Matter	As per E(P)A Rules, 1986

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E(P)A Rules, 1986

- 4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
- 5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
- 6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
- 8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
- 9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
- 10 . The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11 . The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
- 12 . The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
- 13 . The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
- 14 . The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
- 15 . The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation only.
2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.
4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by
 PRADEEP SHARMA
 Date: 2022.02.14
 11:24:34 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139945/UPPCB/Basti(UPPCBRO)/CTO/water/BA
LRAMPUR/2021

Dated : 14/02/2022

To ,

Shri HIMANSHU KUMAR MANGLAM
M/s BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA
Village itaimaida, post shriduttganj, tehsil utraula, distt.- Balrampur,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA

Reference Application No :13838013

Dated :14/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2022.02.14
11:26:29 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2022.02.14
11:26:53 +05'30'

Annexure to Consent issued to M/s.BAJAJ HINDUSTHAN SUGAR LIMITED UTRAULA vide

Consent Order No. 13838013/ Water

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed & 33 Megawatt Co-generation o .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Industrial	2400 KLD	ETP
2	Domestic	50 KLD	STP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	50 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E(P)A Rules, 1986
2	BOD	As per E(P)A Rules, 1986
3	COD	As per E(P)A Rules, 1986
4	Oil & Grease	As per E(P)A Rules, 1986
5	Quantity of Discharge	2400 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
------	--------------	--

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppccb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 33 Megawatt generation only.
2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. The E.T.P. unit operation line up Strengthening is to be maintained.
4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
5. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
6. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
7. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
8. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
9. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
10. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
11. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
12. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
13. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2022.02.14
11:27:08 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6

F. No. J-11011/604/2007- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail : plahujarai@yahoo.com
Telefax: 011 – 2436 3973
Dated: 17th September, 2007

To,

M/s Bajaj Hindustan Sugar & Industries Limited.
 (formerly known as Pratpur Sugar & Industries Limited)
 Elegance, 3rd Floor, 31 Ganesh Chandra Avenue,
 Kolkata – 700 013.

Email: psikolkata@yahoo.co.in/ptpsugar@sancharnet.in

Sub: Distillery Plant of Capacity 160 KLPD RS/ENA/Absolute Alcohol at village Itaimaida, Tehsil Utraula, Block Shriduttganj, District Balrampur Uttar Pradesh by M/s Bajaj Hindustan Sugar & Industries Limited (formerly known as Pratpur Sugar & Industries Limited- Environmental Clearance reg.

Sir,

This has reference to your letter no. BHSIL/EHS/Utraula-1/2007 dated 18th June, 2007 seeking environmental clearance on the above mentioned project.

2. The Ministry of Environment and Forests has examined the proposal. It is noted that proposal is for environmental clearance of 160 KLPD Distillery unit for production of Rectified spirit/Extra neutral alcohol/Absolute alcohol in District Balrampur in Uttar Pradesh. The distillery will run for 270 days in a year. No forest land R&R is involved. No Wild life Sanctuary/National Park /Biosphere reserve is located within 10 km of radius of the unit. Company has already acquired 70.0 acres of land for the proposed distillery out of which 23.0 acre of the area will be brought under green belt. The unit will install bio-methanation and reverse osmosis plant for spent wash treatment. Water requirement of 3802 m³/d will be met from the ground water source. Press mud requirement would be met from company's own sugar unit. It is proposed to install bio gas and bagasse fired boiler of 30 TPH capacity for steam generation. About 6.0 TPD of ETP sludge and 0.8 TPD of fly ash would be generated which will be consumed in bio-composting process. Public hearing of the project was held on 26.07.2007. Total cost of the project is Rs 80.74.Crore.

3. The project has been considered in accordance with the para 2.2 {2.2.1(i) (a)} interim operational guidelines of the Ministry issued on 13th October 2006 by the Ministry of Environment and Forests under Para 12 of the EIA Notification 2006.

4. Based on the information submitted by you, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of Environmental Impact Assessment Notification dated 14th September 2006 subject to the compliance of the following Specific and General Conditions:

-2-

A. SPECIFIC CONDITIONS:

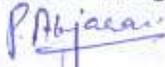
- i. The company shall adopt continuous and semi-continuous fermentation technology depending upon the quality of molasses. The Spent Wash Generation shall not exceed 1600 m³/day. As reflected in the EMP, the spent wash shall be given anaerobic treatment. The bio-methanated effluent shall be passed through RO plant. Permeates (800 m³/d) shall be recycled in the process and rejects (800 m³/d) shall be composted with press mud to achieve zero discharge. No effluent shall be discharged outside the factory premises and zero discharge shall be strictly followed. Land and other requirements for treatment of spent wash with press mud shall be as per the CPCB guidelines. The company shall earmark an area of 31.60 acres for bio-composting, storage of press mud and finished products. The compost yard shall be made impervious as per the CPCB guidelines.
- ii. The company shall install high efficiency wet scrubber and stack height of 45 metre as per the CPCB guidelines to control the emissions from the bagasse / biogas fired boiler installed to achieve the particulate emissions within the prescribed standards.
- iii. The spent wash shall be stored in impervious pucca lagoons. The spent wash lagoons shall have proper lining with HDPE and shall be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation, storage shall not exceed 30 days capacity.
- iv. Adequate numbers of ground water quality monitoring stations by providing piezometers around the compost plant and the project area shall be set up. Sampling and trend analysis monitoring must be made on monthly a basis and report submitted to SPCB and this Ministry.
- v. The operation of distillery shall be restricted to 270 days and that it will not operate during rainy season and/or whenever the ETP is not able to treat the effluent as per standards.
- vi. The company shall implement all the recommendations/conditions/modifications/improvements suggested by public hearing panel and reports shall be submitted to this ministry within three months.
- vii. As reflected in the EIA /EMP, green belt of adequate width and density in 23 acres of plant area shall be provided to mitigate the effects of fugitive emissions all around the plant and compost yard as per the CPCB guidelines in consultation with the local DFO.
- viii. The company shall obtain permission from the Central Ground Water Board to draw ground water.

B. GENERAL CONDITIONS:

- i. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipment adopted by the unit, the respective unit shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- ii. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh State Pollution Control Board and the State Government.
- iii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iv. Ambient Air Quality Monitoring Stations shall be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO₂, NO_x, are anticipated in consultation with the State Pollution Control Board.
- v. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vii. Company shall adopt rainwater harvesting measures to recharge the ground water.
- viii. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee shall be maintained separately.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA /EMP report.
- x. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions.
- xi. The project authorities shall provide requisite funds for both recurring and non recurring expenditure to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.

-4-

- xii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Lucknow /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report alongwith the monitored data shall be submitted to the monitoring agencies.
- xiii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the Regional office.
- xiv. The Project Authorities shall inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
5. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
6. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.
7. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. L. Ahujarai)
Director

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PICUP Bhavan, Vibhuti Khand, Lucknow-226020.
3. The Chief Conservator of Forests, Regional Office(Central Region), B-1/72, Sector K, Aliganj, Lucknow-226020.
4. Secretary, Deptt. of Environment, Government of Uttar Pradesh , Room NO 13, New Buildings, Vidhan Bhavan, Lucknow -226001 , UP.
5. El Divn. Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell , Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard File.
8. Monitoring File.
9. Record File.

(Dr. P. L. Ahujarai)
Director



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 140145/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 03/12/2021

To ,

Shri Dr A V Singh

M/s BAJAJ ENERGY LIMITED

Bajaj Energy Limited, Vill.- Itai maida, post- shri duttganj, tehsil-utarula,distt.-Balrampur
UP,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BAJAJ ENERGY LIMITED

Reference Application No. 13866041

Dated : 03/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BAJAJ ENERGY LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

**PRADEEP
SHARMA**

Digitally signed by
PRADEEP SHARMA
Date: 2021.12.15
12:21:34 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

**PRADEEP
SHARMA**

Digitally signed by PRADEEP
SHARMA
Date: 2021.12.15 12:21:54 +05'30'

Dated : 03/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 45 x 2 (90) Megawatt Thermal Power .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	02 Boilers 190 TPH Each	Coal (1600 TPD)	1	Particulate Matter	As per E (P) A Rules, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E (P) A Rules, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for producing maximum 45 x 2 (90) Megawatt Thermal Power by using Coal & Water as raw material.
2. The industry shall submit the monitoring report of stack attached with both the boilers and Ambient Air Quality within one month after startup of plant by NABL approved lab.
3. The industry shall operate its production in such manner not to harm to the local residents/nearby Population and Environment too.
4. Audited Balance Sheet/ C.A. certificate shall be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
5. Industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.
6. The unit shall submit its Environmental Statement within the stipulated time frame.
7. The industry shall submit ambient air quality and stack monitoring report from NABL accredited laboratory within a month to the Board.
8. The industry must be follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.
9. Industry shall strictly comply with conditions mentioned in CREP issued by CPCB to Thermal Power Plants.
10. The industry shall submit Ash Management Plan within 01 month.
11. The unit shall comply the G.O. no. 549/55-Paraya-I-2018-259(Paraya)-2017 dated 14.08.2018 for restriction of furnace oil and pet coke as a fuel.
12. The industry shall comply all the rules and regulations mentioned in the Environment (Protection) Act, 1986.
13. The industry will comply all the directions/guidelines/orders issued by CPCB & Hon'ble NGT to Thermal Power Plants time to time.
14. The industry will take all the preventive measures to prevent any fugitive dust emission from coal yard, ash handling area and storage site.
15. Ash generated by the industry should be stored and disposed off as per the notification issued by Ministry of Environment, Forest & Climate Change, Government of India.
16. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
17. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

Issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.15
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For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
140147/UPPCB/Basti(UPPCBRO)/CTO/water/BA
LRAMPUR/2021

Dated : 03/12/2021

To ,

Shri Dr A V Singh

M/s BAJAJ ENERGY LIMITED

Bajaj Energy Limited, Vill.- Itai maida, post- shri duttganj, tehsil-utarula,distt.-Balrampur
UP,BALRAMPUR,271607
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. BAJAJ ENERGY LIMITED

Reference Application No :13866102

Dated :03/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. BAJAJ ENERGY LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

Enclosed : As above
(condition of consent):

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.15
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Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.15
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Annexure to Consent issued to M/s.BAJAJ ENERGY LIMITED vide

Consent Order No. 13866102/ Water

Dated : 03/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of 45 x 2 (90) Megawatt Thermal Power.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	20 KLD	STP
2	Industrial	980 KLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	10 KLD
2	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	BOD	As per E (P) A Rules, 1986
2	COD	As per E (P) A Rules, 1986
3	Total Suspended Solids	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	980 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for producing maximum 45 x 2 (90) Megawatt Thermal Power by using coal & water as raw material.
2. The industry shall utilize maximum portion of industrial/domestic treated effluent in Horticulture, Ash Quenching and Process.
3. The industry shall submit the analysis report of treated effluent from STP and ETP within one month after startup of plant by NABL approved lab.
4. The industry shall operate its production in such manner not harm to the local residents/nearby Population and Environment too.
5. The industry shall maintain proper logbook for used water, effluent generation and recycled effluent.
6. The unit shall install web camera and final discharge point in the industry premise.
7. Effective operation & maintenance of installed effluent treatment plant should be done so that effluent meets norms/standards as prescribed.
8. The industry shall develop green belt as per the protocol attached with the board's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on board's website.
9. Maintain logbook for electric meter reading to record daily electric usage by ETP and send logbook details to board on monthly basis.
10. The industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
11. The industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
12. Industry shall ensure regular working of Continuous Online Effluent Monitoring System for monitoring of discharged treated effluent. Industry shall also ensure regular online transfer of data (Online Effluent Monitoring System and web camera) to the CPCB and UPPCB servers.
13. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
14. The industry shall submit analysis report from NABL accredited laboratory of treated effluent within a month to the Board.
15. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
16. The industry must follow the rules mentioned in Hazardous Waste and Other Waste Management and Transboundary Movement Rules, 2016.
17. The industry shall comply with the notification no. 3187(E) dated 07-10-2016 issued by the Ministry of Water Resources, River Development and Ganga Rejuvenation.
18. The industry shall install separate storm water drain in premises.
19. The industry shall comply with the provision of MSW Management Rules, 2016.
20. The industry shall comply the provision of E(P)A 1986.
19. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRADEEP Digitally signed by
SHARMA PRADEEP SHARMA
Date: 2021.12.15
12:17:22 +05'30'

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 144719/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021

Dated : 24/12/2021

To ,

Shri Rajeev Agarwal
M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
BALRAMPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

Reference Application No. 14398647

Dated : 24/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.25
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**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmental Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.25
11:57:59 +05'30'

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	80 TPH Boiler	Baggasse	1	Particulate Matter	As per E (P) A Rules, 1986
2	02 Boilers having capacity 64 TPH each	Baggasse	2	Particulate Matter	As per E (P) A Rules, 1986
3	40 TPH Boiler	Baggasse	3	Particulate Matter	As per E (P) A Rules, 1986
4	32 TPH Boiler	Baggasse	4	Particulate Matter	As per E (P) A Rules, 1986
5	30 TPH Boiler	Baggasse	5	Particulate Matter	As per E (P) A Rules, 1986

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per E (P) A Rules, 1986
2	2	Particulate Matter	As per E (P) A Rules, 1986
3	3	Particulate Matter	As per E (P) A Rules, 1986
4	4	Particulate Matter	As per E (P) A Rules, 1986
5	5	Particulate Matter	As per E (P) A Rules, 1986

- 4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
- 5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
- 6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
- 8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.
2. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
3. The unit shall submit the point wise compliance report of the previous CTO issued by the Board for the year 2021 within a month failing which consent would be deemed void.
4. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
5. The Industry shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.
6. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
7. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
8. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP
SHARMA
Digitally signed by
PRADEEP SHARMA
Date: 2021.12.25
11:58:55 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer, Circle-6



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144856/UPPCB/Basti(UPPCBRO)/CTO/water/BA
LRAMPUR/2021

Dated : 24/12/2021

To ,

Shri Rajeev Agarwal
M/s Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar
PO Balrampur, Distt Balrampur (UP) ,BALRAMPUR,271201
BALRAMPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar

Reference Application No :14411750

Dated :24/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmantal Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.25
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Enclosed : As above
(condition of consent):

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action.

Chief Environmantal Officer, Circle-6

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.25
12:02:09 +05'30'

Annexure to Consent issued to M/s.Balrampur Chini Mills Limited Unit Balrampur Divsion Sugar vide

Consent Order No. 14411750/ Water

Dated : 24/12/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of 12000 TCD Sugar Cane Crushed&18 Megawatt Co-generation .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	120 KLD	STP
2	Industrial	2400 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	Parameter	Standard
1	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	Oil & Grease	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	Total Suspended Solids	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	COD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Quantity of Discharge	120 KLD
6	BOD	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per E (P) A Rules, 1986
2	BOD	As per E (P) A Rules, 1986
3	COD	As per E (P) A Rules, 1986
4	Oil & Grease	As per E (P) A Rules, 1986
5	Quantity of Discharge	2400 KLD

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m ³ /Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production of sugar capacity 12000 TCD Sugar Cane Crushed & 18 Megawatt Co-generation only.
2. The industry shall submit the valid NOC from State Ground Water Department for abstraction of ground water within 03 months from the issuance of this CTO.
3. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. The E.T.P. unit operation line up Strengthening is to be maintained.
5. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 × 7 Hours basis.
6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
7. The industry shall deploy self-monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2021 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.
10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a month failing which consent would be deemed void.
12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
13. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
14. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

Issued with the permission of competent authority .

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2021.12.25
12:02:51 +05'30'

For and on behalf of U.P. Pollution Control Board .

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169165/UPPCB/Basti(UPPCBRO)/CTO/both/BALRAMPUR/2022**Date: 17/11/2022****To,****M/s****BALRAMPUR CHINI MILLS LTD,UNIT - BALRAMPUR, CHEMICAL DIVISION****P.O. BALRAMPUR, DISTRICT BALRAMPUR, UTTAR
PRADESH,BALRAMPUR,271201****Application Id-
18520221**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BALRAMPUR CHINI MILLS LTD,UNIT - BALRAMPUR, CHEMICAL DIVISION** located at **P.O. BALRAMPUR, DISTRICT BALRAMPUR, UTTAR PRADESH,BALRAMPUR,271201**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BALRAMPUR CHINI MILLS LTD,UNIT - BALRAMPUR, CHEMICAL DIVISION granted for the period from 18/11/2022 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/Ethanol (B Heavy Molasses/Sugar Cane Syrup)	330	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	48KLD	STP	
Industrial	ZLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	48 KLD Treated Effluent

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	20 TPH Boiler	Baggasse	1	Particulate Matter	As per E(P)A Rules, 1986
2	40 TPH Boiler	Baggasse	2	Particulate Matter	As per E(P)A Rules, 1986
3	750 KVA DG Set	Diesel	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of 160 KLD Absolute Alcohol while using C Heavy molasses as raw material or 330 KLD Rectified Spirit/Ethanol while using B Heavy Molasses/Sugar Cane Juice along with 8.5 MW Co Generation Power Plant.

2. The Earlier CTO water has been issued by UPPCB vide office letter No. 145341/UPPCB/Basti(UPPCBRO)/CTO/water/BALRAMPUR/2021 dated 23.12.2021 and CTO Air has been issued vide letter no 145333/UPPCB/Basti(UPPCBRO)/CTO/air/BALRAMPUR/2021 dated 25.12.2021 are stand canceled from the issuance of this CTO and will be effective.

3. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

4. The project proponent will treat and reuse the treated water within the integrated industry and no waste or treated water shall be discharged outside the premises.

5. The industry shall operate throughout the year (365 Days).

6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

8. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

9. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent into the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

10. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
11. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
12. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
13. The industry shall install roof top rainwater harvesting system and Piezometer in the factory premises.
14. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
15. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
16. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
17. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
18. Maximum 07 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.
21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular

transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas and residents.

28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

29. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

30. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

RAM KUMAR
SINGH



Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Basti for information and necessary action

RAM KUMAR
SINGH



Chief Environmental Officer, Circle-6



OPEN SERIES MAP
No. G44E3
Scale 1:50,000

G44D14 (63E/14)	G44E2 (63I/2)	G44E6 (63I/6)
G44D15 (63E/15)	G44E3 (63I/3) Gonda UTTAR PRADESH	G44E7 (63I/7)
G44D16 (63E/16)	G44E4 (63I/4)	G44E8 (63I/8)

1 Shir-wasti, UTTAR PRADESH.

भारतीय सर्वेक्षण विभाग SURVEY OF INDIA
1st Edition 2010. Price : Rs. 70/-

CONVENTIONAL SYMBOLS

NOTES :-

Heights and contours have not been shown.
A relative height, Δ , represents the approximate height, in metres, between the top and bottom of a steep slope.
The triangulated heights and contours in this sheet have not been adjusted to the heights of the spirit levelled bench marks, and may not be strictly in accordance with them.
Untriangulated roads inside the Kuduwa Reserved Forest are motorable in dry season. Permission to use those is required from the Forest authorities.
Tanks, shown dry in this area, usually contain water from July to February.
The kilometre scale numbers along the railways are shown in black type, e.g., '2' whereas milestone numbers are shown in upright type, e.g., '15'.
Forest boundaries in this sheet have not been shown for want of reliable information.

COMPILED INDEX

A Modern Survey 1984-67. Updated for major details during 2003-04 and administrative boundaries updated during 2008-09.

Projection - UTM Datum - WGS 84
Magnetic Variation from True North about 1/2° East in 2005.
(increasing by about 1' annually).

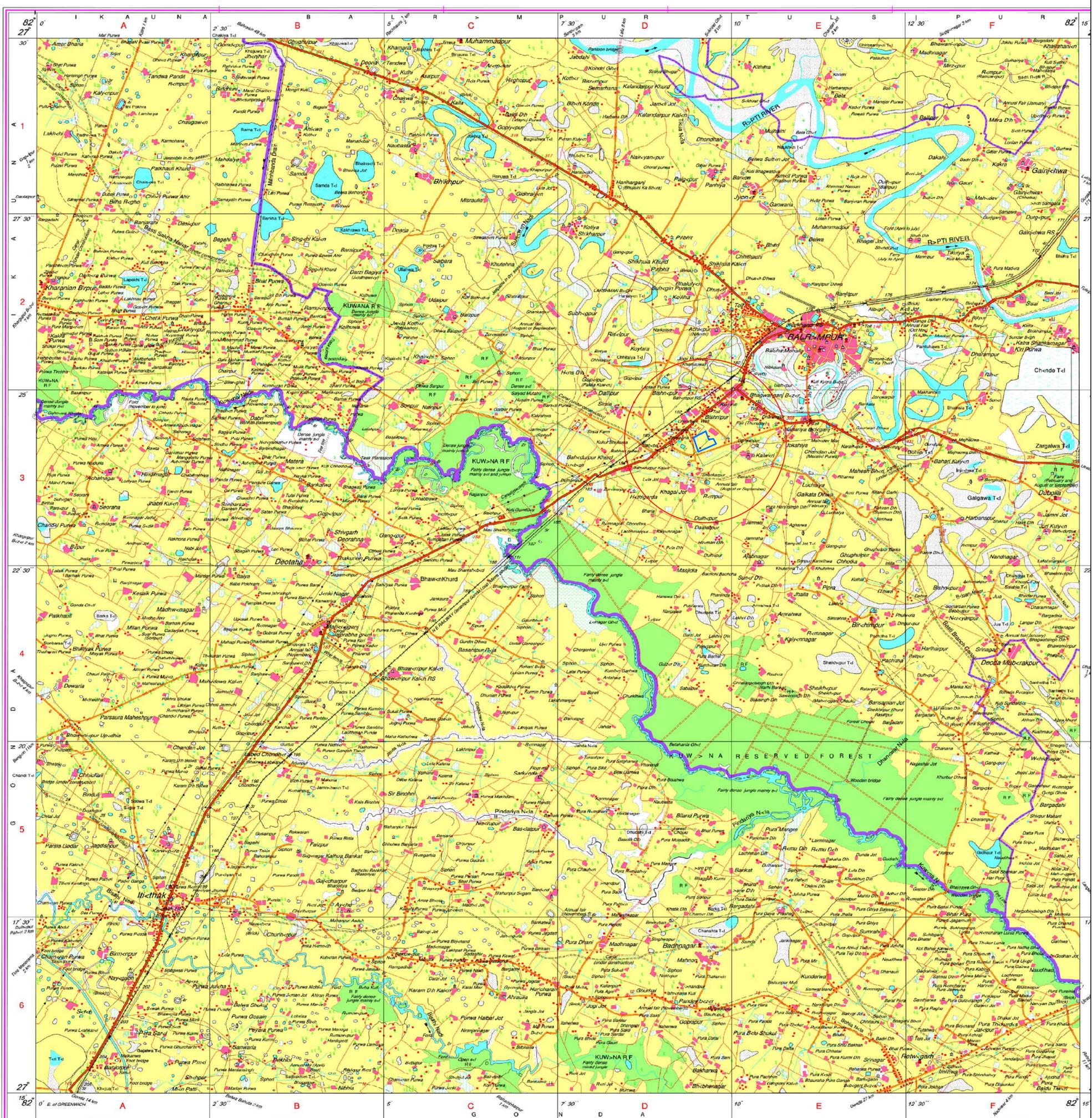
Scale: 1:50,000
500 m to 1 km

For further details about this map, please contact
Director
East Uttar Pradesh Geo-Spatial Data Centre
Survey of India
B-2 Block, 2nd Floor, PICUP Bhawan, Gomti Nagar,
Lucknow.

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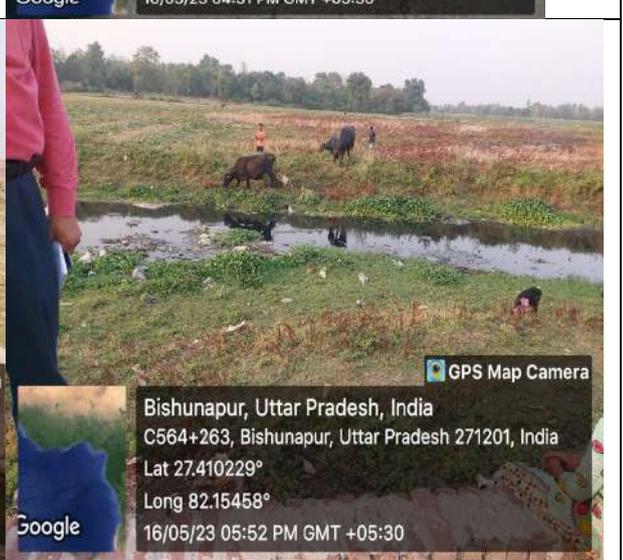
Balrampur Sugar and Distillery, Balrampur





Drain and Suwon Nalla





Bajaj Energy, Utraula

bajajenergy ltd.
Information related to Air, Water and Hazardous Waste Generation
Unit Utraula

1) Name of the Industry/ Facility with contact details:
2) Date of update of display:
3) Details of approval/consent to operate and Authorization with validity:
4) Air consent No. dt. valid up to:
5) Water consent No. dt. valid up to:
6) Authorization no. dt. valid up to:
7) Details of Operational status: Operational/ non operational
8) Production Details:

Sl. No.	Product Manufactured (including its use & utilization)	Details of Hazardous Chemicals used with purpose	Type of air generated	Qty of air generated and disposal	Mode of treatment and disposal (pre-processes or processes, storage, sludge management, etc.)

9) Air Emission:

Sl. No.	Source of air pollution (e.g. Boiler, DG Set, Furnace with capacity in Hk/Kg, type of fuel etc.)	Air pollution Control Devices (APCD) with Stack height	Parameters monitored w.r.t. Air Pollution (SO ₂ , NO ₂ , SO ₂ , etc.)	Limit/Requirement as per SPCB, CPCB

10) Effluent discharge:

Sl. No.	Source of Effluent Discharge with Quantity or process water domestic effluent	Treatment method (ETP with capacity or any other method)	Mode of Disposal of treated effluent (drain/sewer/land etc.)	Effluent Discharge point (lat, long, etc.)

11) Details of installation and operation

Chawai Bujurg, Uttar Pradesh, India
88X8+GQJ, Chawai Bujurg, Uttar Pradesh 271607, India
Lat 27.347273°
Long 82.315897°
15/05/23 06:25 PM GMT +05:30

Chawai Bujurg, Uttar Pradesh, India
Dihal dee, bajaj sugar factory, 88X8+GQJ, Chawai Bujurg, Uttar Pradesh 271607, India
Lat 27.346986°
Long 82.317652°
15/05/23 06:29 PM GMT +05:30

Dhowadaber, Uttar Pradesh, India
88RC+H82, Dhowadaber, Uttar Pradesh 271607, India
Lat 27.341034°
Long 82.320124°
15/05/23 04:56 PM GMT +05:30

Chawai Bujurg, Uttar Pradesh, India
88X8+GQJ, Chawai Bujurg, Uttar Pradesh 271607, India
Lat 27.34713°
Long 82.315852°
15/05/23 06:03 PM GMT +05:30

Chawai Bujurg, Uttar Pradesh, India
Dihal dee, bajaj sugar factory, 88X8+GQJ, Chawai Bujurg, Uttar Pradesh 271607, India
Lat 27.346907°
Long 82.316985°
15/05/23 06:09 PM GMT +05:30

Chawai Bujurg, Uttar Pradesh, India
Dihal dee, bajaj sugar factory, 88X8+GQJ, Chawai Bujurg, Uttar Pradesh 271607, India
Lat 27.347012°
Long 82.3169°
15/05/23 06:11 PM GMT +05:30



Bajaj Sugar, Utraula Balrampur

